

**NATIONAL COMPANY LAW TRIBUNAL
KOCHI BENCH**

CORAM: SHRI P. MOHAN RAJ, HON'BLE MEMBER (JUDICIAL)
SHRI SATYA RANJAN PRASAD, HON'BLE MEMBER (TECHNICAL)

PETITION No./IA No.	<i>IA(C.Act)/102/KOB/2022 in</i> CP(CA)/33/KOB/2021
SECTION	NCLT RULE 11
NAME OF PARTIES	RAJEEV C VIJAYAN & ANOTHER V/S SEGURO FOUNDATION & STRUCTURES PVT LTD & 5 OTHERS
PETITIONERS ADVOCATE/ PROFESSIONAL	HARIKUMAR G NAIR, AKHIL SURESH, ANU BALAKRISHNAN NAMBIAR, ATHUL M V
RESPONDENTS ADVOCATE/ PROFESSIONAL	ARAVIND PANDIAN, SHIVSHANKAR R PANICKER, ADITYA VENUGOPALAN, CHITRANSH VIJAYAVERGIA (R2 & R4), MOHAN JACOB GEORGE, REENA THOMAS, PARVATHY P V, NIGI GEORGE (R5), ROC(R6)

Office
Notes

Video Conference

22nd Sept 2022

ORDER

Learned counsel Mr. Akhil Suresh appears on behalf of the applicant.

This is an application filed with the prayer to condone the delay of 45 days in filing the Rejoinder in respect of the reply filed by R2 and R4. The reason stated therein to be the ill-health of the applicant.

Respondent side has raised objection to the same, seeks one week time to file their reply affidavit. Time is granted for the same. Copy thereof shall be served on the counsel on record ^{for} of the applicant.

List the matter for consideration on 27.10.2022.

Sd /-

Satya Ranjan Prasad
Member (Technical)

Sd /-

P. Mohan Raj
Member (Judicial)